

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4597  
ANSWERED ON:21.04.2015  
JURISDICTION ISSUE  
Muddahanumegowda Shri S.P.

**Will the Minister of HOME AFFAIRS be pleased to state:**

(a) whether the Government has issued any advisory to the States to deal with Policemen wasting time arguing over jurisdiction at the cost of lives of accident or murder attack victims; and

(b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): Yes Madam. The Ministry of Home Affairs has issued various Advisories for Registration of FIR irrespective of territorial jurisdiction. An Advisory on Zero FIR was issued on 10th May 2013 and on Compulsory Registration of FIR under Section 154 of Cr.P.C. (when the information makes out a cognizable offence) was issued on 5th February 2014, which are also available on the website of the Ministry of Home Affairs viz <http://mha.nic.in> .

Further 'Police', law and 'Public Order' being State subjects, action with respect to maintenance of law and order lies primarily in the domain of the State Governments.